NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 09.02.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr. Sify Technologies Ltd. Vs IBM India Pvt. Ltd.
CP(IB)No. 147/BB/ 2017	-	For hearing	Rule-6 of IB	

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
=19	RICAB CHAND (ADVOCATE) 9820603091	RESPONDENT	A
	Ruja Jaiswal (VHVK Law Partneys)	Operational Creditor.	DigSenny

ORDER

Counsel for Operational Creditor is present. Counsel for Corporate Debtor is also present. Memo is filed by the Counsel for Operational Creditor to grant permission for withdrawal of the main petition on the ground that the matter is settled between parties. In this matter, IRP has not been appointed. Therefore, permission can be granted. Withdrawal memo is recorded. Permission is granted to the Operational Creditor to withdraw the petition. Accordingly, petition is dismissed as withdrawn vide separate orders.

Member (T)

Member (J)